

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
E VILLAGE KENDRA LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	E Village Kendra Limited
2. Date of incorporation of Corporate Debtor	29.11.2002
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U67190WB2002PLC095455
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Tangra Industrial Estate II, 45, Radhanath Choudhury Road, Kolkata-700015, West Bengal, India As per the records of the Registrar of Companies: 29/1B Dr. Ambedkar Sarani, Kolkata-700046
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order: 28.10.2022 Date of Intimation: 29.10.2022
7. Estimated date of closure of insolvency resolution process	26.04.2023 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Bimal Kanti Choudhury Reg. No.: IBBI/IPA-001/IP-P01028/2017-18/11682 AFA Validity upto : 15.11.2022
9. Address & email of the interim resolution professional, as registered with the board	Address : 77A/50 Raja S.C. Mallick Road, 8 S.P.B. Block, Kolkata 700092. Email: bimalkantichoudhury@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : 77A/50 Raja S.C. Mallick Road, 8 S.P.B. Block, Kolkata 700092. Email: ip.evillage@gmail.com
11. Last date for submission of claims	12.11.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

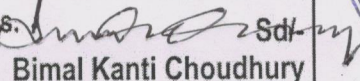
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of **E Village Kendra Limited** on **28.10.2022**.

The creditors of **E Village Kendra Limited**, are hereby called upon to submit their claims with proof on or before **12.11.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.


Bimal Kanti Choudhury

Interim Resolution Professional for E Village Kendra Limited

Reg. No.: IBBI/IPA-001/IP-01028/2017-18/11682

Date : 31.10.2022

Place: Kolkata

